COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 233 of 2018

Dated: 29th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:				
M/s. Greenko Budhil Hydro Power Pvt. Ltd.				Appellant(s)
Central Electricity Regulatory & Anr.	Com	Vs. nission		Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Mr. Sandeep Rajpuro Ms. Nishtha Kumar	bhit	

Counsel for the Respondent(s) :

<u>ORDER</u>

The learned counsel for the Respondent No.1 and 2 though served unrepresented. In the interest of justice and equity we deem it appropriate to grant six weeks' time to file reply i.e. on or before 03.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 27.01.2019 with advance copy to the other side.

List the matter on 29.01.2019.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member